

BEFORE DR.GITA RAWAT, JOINT SECRETARY & FIRST APPELLATE  
AUTHORITY  
(Under Section 19 of RTI Act, 2005)  
MINISTRY OF LAW & JUSTICE, DEPARTMENT OF LEGAL AFFAIRS  
ROOM NO.408, 'A' WING, SHASTRI BHAWAN, NEW DELHI-110001  
.....

Appeal No.21(543)/2013-IC

Date:05-09-13.

In the matter of

Shri Mohana Varma Vegesna  
78, SRR Ridge, Bachupally  
Hyderabad- 500090.

Versus

Central Public Information Officer  
Ministry of Law & Justice  
Department of Legal Affairs  
Shastri Bhawan, New Delhi-110001

..... Respondent

DATE : FIFTH SEPTEMBER TWO THOUSAND THIRTEEN.

Date: 05-09-13

**ORDER**

The appellant has filed an appeal on 02.05.13 received on 15.05.13 under Section 19 of the RTI Act against the information furnished by the CPIO, the respondent vide letter no. 21(543)/13-IC dated 4.4.13.

**Brief Facts of the case:**

1. The appellant vide his application dated 21.03.13 received on 13.06.13 sought information relating to Advisory nature.
2. The Respondent has collected the information from the concerned section of this Ministry and sent the reply to the appellant vide letter No.21(543)13-IC dated 04.04.2013.

3. Being aggrieved with the information of the respondent the appellant has filed an appeal on 02.05.13.
4. I undersigned have been appointed as Appellate Authority in the matter. After perusal of the facts of the case it appears that no hearing is required in the matter.

Observation

5. On perusal of the record it appears that the information furnished by the respondent vide letter dated 04.04.13 is the substantive response for the information asked by the applicant in his original application.
6. I have assessed the facts and circumstances of the case and come to the conclusion that necessary information has already been supplied to the appellant-applicant by the respondent. Appeal is rejected.
7. The appellant may kindly note that since the proceeding has been closed, no further hearing may be conducted in this matter. Moreover, if there is any grievance against the order of the Appellate Authority he may file a second appeal before the Hon'ble CIC sitting at 2<sup>nd</sup> Floor, August Kranti Bhawan, Bhikaji Cama Palace, New Delhi 110066 (within 90 days) i.e. period as prescribed under the provision of RTI Act, 2005.

  
(DR. GITA RAWAT)

Joint Secretary & Appellate Authority

Date: 05.09.13

(DR. GITA RAWAT)  
Joint Secretary & Appellate Authority  
Ministry of Law & Government  
Deptt. of Legal Affairs  
Govt. of India, New Delhi

Copy to:

1. Shri Mohana Varma Vegesna, 78, SRR Ridge, Bachupally, Hyderabad 500090.
2. Smt. Asha Sota, CPIO.
3. Jagdish Kumar, SO, RTI Cell.

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MSC